

30 70
 A letter has
 been received from
 the P.B. on 14.5.99
 re transfer of
 case record to
 the P.B.

Same matter
 placed before
 the court to
 PAM Judicial
 Order.

For and

8-7-99

A copy of
 the order
 dt. 13.7.99 may
 be handed over
 to the counsels
 for both sides

sp/277

Recd
 27.7.99
 S/O

13.7.99

Counsel for both sides present. In this application involving adjudication by a Division Bench, certain service conditions of some employees of C.A.T. Cuttack Bench, at one stage the record was submitted to Principal Bench as per orders of Hon'ble Chairman. The record was, however, received back on being retransferred from the Principal Bench. As the Hon'ble Vice-Chairman of this Bench, in view of his indirect administrative involvement in the matter declined to hear this case, an order was passed to move the matter Hon'ble Chairman to nominate a Member for hearing the matter at Cuttack along with Member (J). However, in letter No.13/5/95/JA/4389/A dated 7.5.1999 addressed to this Registry by the Registry of Principal Bench instruction has been issued for transfer of this case to Principal Bench as the Hon'ble Chairman has since recalled his earlier order.

Counsel for the applicant and private respondents submit that it would be great hardship to the parties in engagement of counsels there and seen, in case the case is transferred to Principal Bench for disposal and therefore, suggested that Principal Bench can be moved for deputing a Member to this Bench for hearing this matter.

In view of specific order of the Hon'ble Chairman for transfer of the matter to Principal Bench, it is not opened for me to take a decision on the submissions made by the learned counsels. As desired by the Hon'ble Chairman, records be transmitted to Principal Bench forthwith.

Hand over copies of orders to learned counsel for both sides.

MEMBER (JUDICIAL)

Case re-transfer from Cuttack Bench
 Counter filed
 by R1 to R3
 Registrar not filed
 Counter not filed by R4 & R5
 Counter not admitted
 OAL not admitted